

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 119 OF 2022

Between:

CHIDIPI NAKULA SURESH (M/30 yrs)
S/o Abbulu
R/o D.No. 3-32, Chenakondepudi Village
Sethanagaram Mandal, East Godavari District
Ph: +91-98669 68835
E-mail ID: chidipinakulasuresh@gmail.com

...Applicant

VS

1. THE STATE OF ANDHRA PRADESH

Rep. by its Principal Secretary
Environment, Forest, Science and Technology
Bhavanipuram, Vijayawada,
Andhra Pradesh
Ph: 0866-2414161
E-mail ID: vijayawada@yahoo.com and 5 others

.... Respondents

REPORT FILED BY THE 6TH RESPONDENT APPCB

DATE- 29-06-2023



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: rednymadhuri09@gmail.com

COUNSEL FOR 6TH RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE: CHENNAI
ORIGINAL APPLICATION NO. 119 OF 2022 (SZ) & I.A.No.30 of 2023(SZ)**

Action taken report of the A. P. Pollution Control Board in compliance with Hon'ble NGT Order dt. 21.10.2022 & 18.05.2023 in O.A. No. 119 of 2022(SZ) & I.A.No.30 of 2023(SZ) in the matter of Sri Chidipi Nakula Suresh, East Godavari District Vs The State of Andhra Pradesh and Ors on sand mining in Katavaram, Vangalapudi, Muggulla Villages of Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

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Dt.21.06.2023

[Signature]
Andhra Pradesh Pollution Control Board,
Regional Office : Kakinada

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

Action taken report of the A. P. Pollution Control Board in compliance with Hon'ble NGT Order dt. 21.10.2022 & 18.05.2023 in O.A. No. 119 of 2022(SZ) & I.A.No.30 of 2023(SZ) in the matter of Sri Chidipi Nakula Suresh, East Godavari District Vs The State of Andhra Pradesh and Ors on sand mining in Katavaram, Vangalapudi, Muggulla Villages of Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

It is to submit that the Hon'ble National Green Tribunal (NGT), Southern Zone(SZ), Chennai has registered O.A.No.119 of 2022(SZ) & I.A.No.30 of 2023 (SZ) based on complaint filed by Sri Chidipi Nakula Suresh, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

The Hon'ble NGT heard the matter on 21.10.2022 and passed the following order:

1. *When the matter was heard for admission, it was pointed out that the persons who are actually doing the mining are not made parties.*
2. *The learned counsel appearing for the State Government would state that the State of Andhra Pradesh through auction had given the mining permission to M/s. Jaiprakash Power Ventures Limited, Represented by its Chairman and Managing Director, Registered Officer at Complex of Jaypee Nigrie Super Thermal Power Plant, Tehsil Sarai, Nigrie, Singrauli, Madhya Pradesh – 486 669 and the said person who had taken on auction had subleased to various individuals for mining. If the applicant is not adding all these sub-lessees as parties, at least should have made the M/s. Jaiprakash Power Ventures Limited as a party, as they are liable for the violations, if any.*
3. *The learned counsel for the applicant also points out that as per the G.O. (Ms.) No.72 dated 04.09.2019, the excavation of sand shall be manual and no mechanical means be allowed for excavation. It is also pointed out that as per the information furnished by the Inspector of Police, Korukonda Circle, East Godavari District, lorries were seized and shifted to the Tahsildar Office, Seethanagaram which goes to show that the transportation is done by lorries.*
4. *The very same G.O. referred to above specifically states that it should be transported only by bullock carts, for which, a permit shall be issued by the Tahsildar of the Mandal on payment of the sale price per tonne. The Press Note dated 28.06.2022 also evidences the fact that the JCBs from the sites were seized without a permit.*
5. *So, in view of the above, it appears that there are violations of the sand mining conditions, for which, the authorities are not taking any responsibility.*
6. *Issue notice to the respondents which is accepted by the learned counsel Mrs. Madhuri Donti Reddy.*
7. *Let the District Collector file an independent report in this regard and post the matter along with Original Application No.187 of 2021 (SZ).*
8. *Post the matter on 22.11.2022.*

Copy of the Hon'ble NGT order dt. 21.10.2022 is enclosed (**Annexure - I**).

The Hon'ble NGT in latest order dt. 18.05.2023 directed the following:

1. *The learned counsel appearing for the State of Andhra Pradesh states that the papers are ready and the counter is to be filed in the proper format.*
2. *The learned counsel is directed to file the counter before the date of next hearing, failing which, the same will be received only on payment of cost of Rs.1,00,000/- (Rupees One Lakh only).*
3. *Post the matter on 03.07.2023.*

Copy of the Hon'ble NGT order dt. 18.05.2023 is enclosed (**Annexure - II**).

It is submitted that the following sand reaches obtained Environmental Clearance(EC) and Consent to Establishment(CTE) & Consent to Operation(CTO) of the Board since 2016 to 2021-22.

| Sl. No. | Name of the Sand Reach | Extent in Ha | Permitted Quantity in cum | EC No. | CTE & CTO No. |
|---------------------|------------------------|--------------|---------------------------|---|---|
| Year 2015-16 | | | | | |
| 1. | Katavaram | 5.000 | 50000 | 5/DEIAA/AP/EG/20 16, dt.18.03.2016 | 6140-KKD/APPCB /ZOVSP/CFE&CFO/2016, dt.28.03.2016, valid up to 28.02.2017. |
| 2. | Vangalapudi | 4.750 | 47500 | 6/DEIAA/AP/EG/20 16, dt.18.03.2016 | 6137-KKD/APPCB /ZOVSP/CFE&CFO/2016, dt.28.03.2016, valid up to 28.02.2017. |
| 3. | Munikudali | 5.000 | 50000 | 7/DEIAA/AP/EG/20 16, dt.18.03.2016 | 6140-KKD/APPCB /ZOVSP/CFE&CFO/2016, dt.28.03.2016, valid up to 28.02.2017. |
| Year 2016-17 | | | | | |
| 4. | Vedullapalli | 4.989 | 49896 | 13/DEIAA/AP/EG-EC/2016, Dt.06.04.2016, | 6162-KKD/APPCB/ZO-VSP/CFE & CFO/2016-1062, dt.28.10.2016, valid up to 31.03.2017. |
| 5. | Muggalla | 3.604 | 36040 | 31/DEIAA/AP/EG/2016, dt, 28.11.2016 | 6181/APPCB/ZOVSP/CFE&CFO/RED/2016-1189, dt.15.12.2016, Valid up to 30.11.2017. |
| Year 2017-18 | | | | | |
| 6. | Vangala pudi-2 | 3.198 | 31980 | 01/DEIAA/AP/EG/2017, dt.16.06.2017, | 6211/APPCB/ZOVSP/KKD/CFE&CFO/RED/2017-479, dt.16.06.2017, Valid upto 30.06.2018. |
| Year 2019-20 | | | | | |
| 7. | Vangala pudi | 4.18 | 41,800 | SEIAA/AP/EG/MIN/ 08/2019/, dt.31.08.2019 | 6407/APPCB/ZOVSP/KKD/CFE&CFO/RED/2019, dt. 05.09.2019, valid up to 31.08.2020. |
| 8. | Vedulla palli | 1.68 | 16,800 | SEIAA/AP/EG/MIN/ 01/2020/, dt.28.02.2020 | 6407 (6) /APPCB /ZO-VSP/KKD/CFE&CFO/ RED/ 2020, dt. 05.09.2019, valid up to 28.02.2021. |
| 9. | Katavar am | 4.78 | 47,800 | SEIAA/AP/EG/MIN/ 2021/2812-35, dt 14.06.2021 Semi Mechanized Order: SEIAA /AP/EC/MIN /S and Amendment/ 2020, dt.08.11.2021 | 6488/APPCB/ZOVSP/KKD/CFE&CFO/RED/2021, dt.14.02.2021, valid up to 13.06.2022. |

| | | | | | |
|-----|----------------|------|--------|---|---|
| 10. | Vangalapudi-I | 4.87 | 48,700 | SEIAA/AP/EG/MIN/ 2021/2818-29, dt 14.06.2021 Semi Mechanized Order: SEIAA/AP/EC/MIN/S and Amendment/ 2020, dt.08.11.2021 | 6488/APPCB/ZOVSP/KKD/CFE&CF O/RE D/2021, dt.14.02.2021, valid up to 13.06.2022. |
| 11. | Vangalapudi-II | 4.69 | 46,900 | SEIAA/AP/EG/MIN/ 2021/2819-28, dt 14.06.2021 Semi Mechanized Order: SEIAA/AP/EC/MIN/S and Amendment/ 2020, dt.08.11.2021 | 6488/APPCB/ZOVSP/KKD/CFE&CF O/RE D/2021, dt.14.02.2021, valid up to 13.06.2022. |

Copies of above Consent Orders issued to sand reaches in Katavaram, Vangalapudi, Muggulla Villages of Seethanagaram Mandal, East Godavari District are enclosed as **Annexure -III**.

In this regard, the EE, APPCB, RO: Kakinada addressed email on 27.05.2023 and again on 15.06.2023 to the Assistant Director of Mines and Geology, Rajamahendravaram, East Godavari District, requesting to furnish actual quantities of sand mining taken up in the above mentioned sand reaches in the Katavaram, Vangalapudi, Muggulla Villages of Seethanagaram Mandal, East Godavari District, to verify excessive mining carried out if any against the consented capacities (CTO). (**Annexure-IV**)

The District Mines & Geology Officer (DMGO), Rajamahendravaram, East Godavari District vide mail dated 15.06.2023 informed that no violation cases noticed in the subject areas. (**Annexure - V**).

The EE, APPCB, RO: Kakinada has inspected Katavaram, Vangalapudi, Muggalla Villages on 17.06.2023 and during the inspection no mining activity observed. The Photographs of the area showing the present condition is herewith attached (**Annexure - VI**). However, a letter was addressed to the District Mines & Geology Officer, Rajamahendravaram dated 17.06.2023 requesting to ensure no sand mining without requisite permissions. (EC/CTE/CTO) (**Annexure-VII**).

This report is submitted to the Hon'ble NGT in due compliance of the Hon'ble NGT order dt. 18.05.2023 in O.A. No. 119 of 2022(SZ) & I.A.No.30 of 2023(SZ). The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Dt. 21.06.2023


ENVIRONMENTAL ENGINEER
AP Pollution Control Board,
Regional office: Kakinada.

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

Item No.7:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No.119 of 2022 (SZ)**

IN THE MATTER OF:

Chidipi Nakula Suresh
East Godavari District.

...Applicant(s)

*Versus*The State of Andhra Pradesh
Represented by its Principal Secretary,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 21.10.2022.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): M/s. N. Subhasree.

For Respondent(s): Mrs. Madhuri Donti Reddy for State Respondents.

ORDER

1. When the matter was heard for admission, it was pointed out that the persons who are actually doing the mining are not made parties.

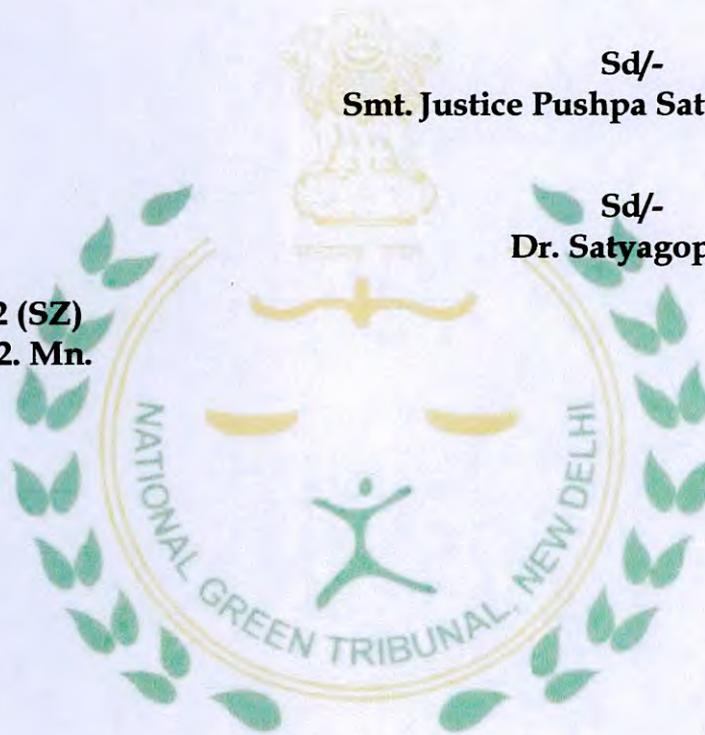
2. The learned counsel appearing for the State Government would state that the State of Andhra Pradesh through auction had given the mining permission to M/s. Jaiprakash Power Ventures Limited, Represented by its Chairman and Managing Director, Registered Officer at Complex of Jaypee Nigrie Super Thermal Power Plant, Tehsil Sarai, Nigrie, Singrauli, Madhya Pradesh - 486 669 and the said person who had taken on auction had subleased to various individuals for mining. If the applicant is not adding all these sub-lessees as parties, at least should have made the M/s. Jaiprakash Power Ventures Limited as a party, as they are liable for the violations, if any.
3. The learned counsel for the applicant also points out that as per the G.O. (Ms.) No.72 dated 04.09.2019, the excavation of sand shall be manual and no mechanical means be allowed for excavation. It is also pointed out that as per the information furnished by the Inspector of Police, Korukonda Circle, East Godavari District, lorries were seized and shifted to the Tahsildar Office, Seethanagaram which goes to show that the transportation is done by lorries.
4. The very same G.O. referred to above specifically states that it should be transported only by bullock carts, for which, a permit shall be issued by the Tahsildar of the Mandal on payment of the sale price per tonne. The Press Note dated 28.06.2022 also evidences the fact that the JCBs from the sites were seized without a permit.
5. So, in view of the above, it appears that there are violations of the sand mining conditions, for which, the authorities are not taking any responsibility.

6. Issue notice to the respondents which is accepted by the learned counsel Mrs. Madhuri Donti Reddy.
7. Let the District Collector file an independent report in this regard and post the matter along with **Original Application No.187 of 2021 (SZ)**.
8. Post the matter on 22.11.2022.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.119/2022 (SZ)
21st October, 2022. Mn.



Item No.04:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No. 119 of 2022(SZ) &
I.A. No. 30 of 2023(SZ)****IN THE MATTER OF:**Chidipi Nakula Suresh
East Godavari District.

...Applicant(s)

*Versus*The State of Andhra Pradesh,
Rep. by its Principal Secretary
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 18.05.2023.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): None.

For Respondent(s): Mr. Basu represented
Mrs. Madhuri Donti Reddy for R1 to R6.

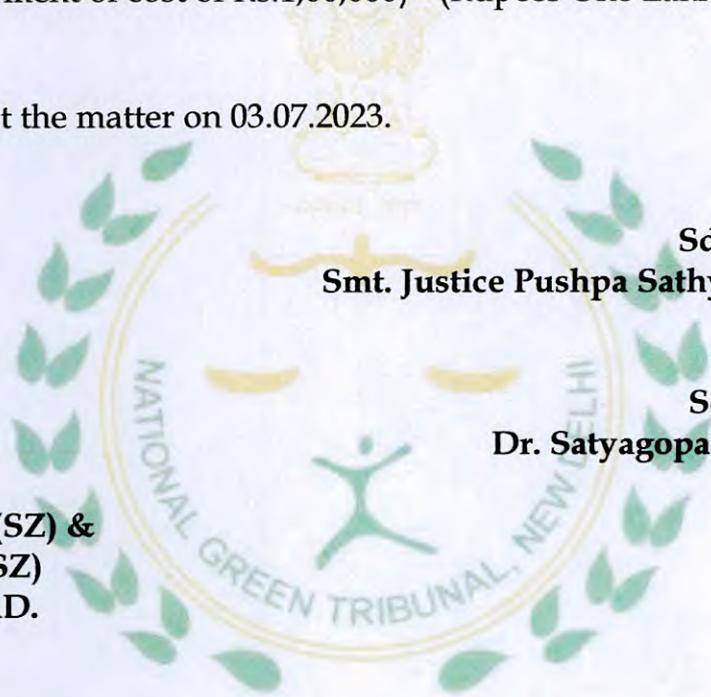
ORDER

1. The learned counsel appearing for the State of Andhra Pradesh states that the papers are ready and the counter is to be filed in the proper format.
2. The learned counsel is directed to file the counter before the date of next hearing, failing which, the same will be received only on payment of cost of Rs.1,00,000/- (Rupees One Lakh only).
3. Post the matter on 03.07.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.119/202(SZ) &
I.A. No.30/2023(SZ)
18th May, 2023. AD.





ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM

B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATON

Order No.6140 – KKD/APPCB/ZO-VSP/CFE&CFO/2016-

Date:28.03.2016

Sub: APPCB – ZO, VISAKHAPATNAM – M/s. Katavaram Sand Reach, Katavaram Village, Seethanagaram Mandal, East Godavari District - COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. 05/DELAA/AP/EG-EC/2016, Dt.18.03.2016.
2. Industry's CFE & CFO applications received on 22.03.2016 at APPCB, RO, Kakinada.
3. APPCB, RO, Kakinada verification report dt.22.03.2016 and received by Zonal Office, Visakhapatnam on 24.03.2016.
4. CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam.

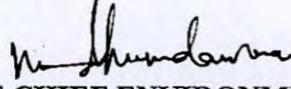
* * *

1. In the reference 2nd cited, applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO), to carry out the following activity with production capacities as mentioned below, with a proposed project cost of Rs. 2.0 Lakhs (Rupees two lakhs only).

| S.No. | Product | Capacity |
|-------|--|------------------|
| 1. | Mining of Sand (opencast manual mining) in 5.0 Ha. | 50,000 Cum/annum |

2. As per the application, the above activity is located over the Godavari River at Katavaram Village, Seethanagaram Mandal, East Godavari District.
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 21.03.2016 and found that the nearest human habitation viz., Katavaram village is existing at a distance of about 1 Km from the mine lease area.
4. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Kakinada, recommendations by the CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. These consents shall be valid for a period ending with the 28.02.2017



JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Katavaram Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001
Email: admgrajahmundry@gmail.com

Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for favour of kind information.

Copy to the JCEE(CFE), APPCB, Board Office, Hyderabad for information.

Copy to the JCEE(CFO), APPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
3. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should shall apply for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**WATER POLLUTION:**

1. The source of water being ground water. The following is the permitted water consumption:

| S No. | Purpose | Quantity |
|-------|--------------|----------------|
| 1 | Domestic | 2.0 KLD |
| | Total | 2.0 KLD |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The maximum waste water generation (KLD) shall not exceed the following:

| S.No. | Purpose | Quantity |
|-------|--------------|----------------|
| 1. | Domestic | 1.0 KLD |
| | Total | 1.0 KLD |

| Effluent source | Mode of final disposal |
|--------------------|----------------------------------|
| Domestic - 1.0 KLD | Septic tank followed by soak pit |

AIR POLLUTION:

3. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μ m) - 100 μ g/ m³; PM2.5 (Particulate Matter size less than 2.5 μ m) - 60 μ g/

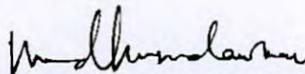
m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

4. The proponent shall take necessary measures to ensure no adverse Environmental Impacts due to sand mining activity to be on the nearby human habitation as the village habitation i.e., Katavaram village is at a distance of 1 Km away from the sand reach.
5. The activity shall comply with the conditions stipulated in EC issued vide order Dt. 18.03.2016.
6. The proponent shall not carry out the activity at night times.
7. No sand mining activity shall be carried out during the monsoon season.
8. The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.,
9. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Inspection book.
10. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified as per the special condition at Sl.No.2 of the EC order dt.18.03.2016 and submit to RO, Kakinada & ZO, Visakhapatnam.
11. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Katavaram Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM**

B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATON

Order No.6140 – KKD/APPCB/ZO-VSP/CFE&CFO/2016-

Date:28.03.2016

Sub: APPCB – ZO, VISAKHAPATNAM – M/s. Munikodali Sand Reach, Munikodali Village, Seethanagaram Mandal, East Godavari District - COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. EC Order No. 07/DEIAA/AP/EG-EC/2016, Dt.18.03.2016.
 2. Industry's CFE & CFO applications received on 22.03.2016 at APPCB, RO, Kakinada.
 3. APPCB, RO, Kakinada verification report dt.22.03.2016 and received by Zonal Office, Visakhapatnam on 24.03.2016.
 4. CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam.

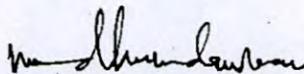
* * *

1. In the reference 2nd cited, applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO), to carry out the following activity with production capacities as mentioned below, with a proposed project cost of Rs. 2.0 Lakhs (Rupees two lakhs only).

| S.No. | Product | Capacity |
|-------|--|------------------|
| 1. | Mining of Sand (opencast manual mining) in 5.0 Ha. | 50,000 Cum/annum |

2. As per the application, the above activity is located over the Godavari River at Munikodali Village, Seethanagaram Mandal, East Godavari District.
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 21.03.2016 and found that the nearest human habitation viz., Munikodali village is existing at a distance of about 1 Km from the mine lease area.
4. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Kakinada, recommendations by the CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. These consents shall be valid for a period ending with the 28.02.2017



See **JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: Schedules "A & B".

To
M/s. Munikodali Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001
Email: admgrajahmundry@gmail.com

Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for favour of kind information.

Copy to the JCEE(CFE), APPCB, Board Office, Hyderabad for information.

Copy to the JCEE(CFO), APPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
3. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should shall apply for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**WATER POLLUTION:**

1. The source of water being ground water. The following is the permitted water consumption:

| S No. | Purpose | Quantity |
|-------|--------------|----------------|
| 1 | Domestic | 2.0 KLD |
| | Total | 2.0 KLD |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The maximum waste water generation (KLD) shall not exceed the following:

| S.No. | Purpose | Quantity |
|-------|--------------|----------------|
| 1. | Domestic | 1.0 KLD |
| | Total | 1.0 KLD |

| Effluent source | Mode of final disposal |
|--------------------|----------------------------------|
| Domestic - 1.0 KLD | Septic tank followed by soak pit |

AIR POLLUTION:

3. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μ m) - 100 μ g/ m³; PM2.5 (Particulate Matter size less than 2.5 μ m) - 60 μ g/

m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

4. The proponent shall take necessary measures to ensure no adverse Environmental Impacts due to sand mining activity to be on the nearby human habitation as the village habitation i.e., Munikodali village is at a distance of 1 Km away from the sand reach.
5. The activity shall comply with the conditions stipulated in EC issued vide order Dt. 18.03.2016.
6. The proponent shall not carry out the activity at night times.
7. No sand mining activity shall be carried out during the monsoon season.
8. The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on-haulage roads etc.,
9. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Inspection book.
10. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified as per the special condition at Sl.No.2 of the EC order dt.18.03.2016 and submit to RO, Kakinada & ZO, Visakhapatnam.
11. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.

M. S. Sundaram

JOINT CHIEF ENVIRONMENTAL ENGINEER

CS

To
M/s. Munikodali Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM

B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATON

Order No.6137 – KKD/APPCB/ZO-VSP/CFE&CFO/2016-

Date:28.03.2016

Sub: APPCB – ZO, VISAKHAPATNAM – M/s.Vangalapudi Sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District - COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. 06/DEIAA/AP/EG-EC/2016, Dt.18.03.2016.
2. Industry's CFE & CFO applications received on 22.03.2016 at APPCB, RO, Kakinada.
3. APPCB, RO, Kakinada verification report dt.22.03.2016 and received by Zonal Office, Visakhapatnam on 24.03.2016.
4. CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam.

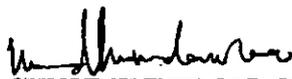
* * *

1. In the reference 2nd cited, applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO), to carry out the following activity with production capacities as mentioned below, with a proposed project cost of Rs. 2.0 Lakhs (Rupees two lakhs only).

| S.No. | Product | Capacity |
|-------|--|------------------|
| 1. | Mining of Sand (opencast manual mining) in 5.0 Ha. | 47,500 Cum/annum |

2. As per the application, the above activity is located over the Godavari River at Vangalapudi Village, Seethanagaram Mandal, East Godavari District.
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 21.03.2016 and found that the nearest human habitation viz., Vangalapudi village is existing at a distance of about 1 Km from the mine lease area.
4. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Kakinada, recommendations by the CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, under Section 25 of Water (Prevention and Control of Pollutibn) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. These consents shall be valid for a period ending with the 28.02.2017


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s.Vangalapudi Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001
Email: admgrajahmundry@gmail.com

Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for favour of kind information.

Copy to the JCEE(CFE), APPCB, Board Office, Hyderabad for information.

Copy to the JCEE(CESS), APPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
3. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should shall apply for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**WATER POLLUTION:**

1. The source of water being ground water. The following is the permitted water consumption:

| S No. | Purpose | Quantity |
|-------|--------------|----------------|
| 1 | Domestic | 2.0 KLD |
| | Total | 2.0 KLD |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The maximum waste water generation (KLD) shall not exceed the following:

| S.No. | Purpose | Quantity |
|-------|--------------|----------------|
| 1. | Domestic | 1.0 KLD |
| | Total | 1.0 KLD |

| Effluent source | Mode of final disposal |
|--------------------|----------------------------------|
| Domestic - 1.0 KLD | Septic tank followed by soak pit |

AIR POLLUTION:

3. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μ m) - 100 μ g/ m³; PM2.5 (Particulate Matter size less than 2.5 μ m) - 60 μ g/

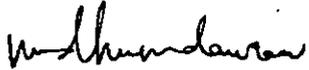
m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

4. The proponent shall take necessary measures to ensure no adverse Environmental Impacts due to sand mining activity to be on the nearby human habitation as the village habitation i.e., Vangalapudi village is at a distance of 1 Km away from the sand reach.
5. The activity shall comply with the conditions stipulated in EC issued vide order Dt. 18.03.2016.
6. The proponent shall not carry out the activity at night times.
7. No sand mining activity shall be carried out during the monsoon season.
8. The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.,
9. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Inspection book.
10. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified as per the special condition at Sl.No.2 of the EC order dt.18.03.2016 and submit to RO, Kakinada & ZO, Visakhapatnam.
11. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s.Vangalapudi Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM

22

B. Madhusudana Raav, M.E., L.J.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATON

Order No.6162-KKD/APPCB/ZO-VSP/CFE&CFO/2016-1062

Date:28.10.2016

Sub: APPCB – ZO, VISAKHAPATNAM – M/s.Vedullapalli Sand Reach, Vedullapalli Village, Seethanagaram Mandal, East Godavari District - COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. DEIAA Order No.13/DEIAA/AP/EG-EC/2016, Dt.06.04.2016
 2. Industry's CFE & CFO applications received on 21.10.2016 at APPCB, RO, Kakinada.
 3. APPCB, RO, Kakinada verification report dt.24.10.2016 and received by Zonal Office, Visakhapatnam on 26.10.2016.
 4. CFE & CFO Committee meetings held on 28.10.2016 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. In the reference 2nd cited, applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO), to carry out the following activity with production capacities as mentioned below.

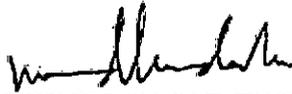
| S.No. | Product | Capacity |
|-------|--|-------------------|
| 1. | Mining of Sand (opencast manual mining) in 4.9896 Ha | 49,896 Cum/Annum. |

2. As per the application, the above activity over the river bed at Vedullapalli Village, Seethanagaram Mandal, East Godavari District.
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 22.10.2016 and found that the nearest human habitation viz., Vedullapalli Village is existing at a distance of about 1.0 Km from the mine lease area.
4. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Kakinada, recommendations by the CFE & CFO Committee meetings held on 28.10.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues **COMBINED ORDER** of the Board for **CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and

o/c

Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. These consents shall be valid for a period ending with the 31.03.2017.



JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
**M/s.Vedullapalli Sand Reach,
Vedullapalli Village, Seethanagaram Mandal,
East Godavari District**

Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for favour of kind information.

Copy to the JCEE (CFE), APPCB, Board Office, Hyderabad for information.

Copy to the JCEE (CFO), APPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
3. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should shall apply for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**WATER POLLUTION:**

1. The source of water being ground water. The following is the permitted water consumption:

| S No. | Purpose | Quantity |
|-------|-----------------------------------|----------------|
| 1 | Dust suppression on approach road | 1.0 KLD |
| 2 | Domestic | 1.0 KLD |
| | Total | 2.0 KLD |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The maximum waste water generation (KLD) shall not exceed the following:

| S.No. | Purpose | Quantity |
|-------|--------------|----------------|
| 1. | Domestic | 0.5 KLD |
| | Total | 0.5 KLD |

| Effluent source | Mode of final disposal |
|--------------------|----------------------------------|
| Domestic - 0.5 KLD | Septic tank followed by soak pit |

AIR POLLUTION:

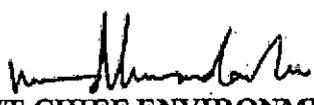
3. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

4. The proponent shall take necessary measures to ensure no adverse Environmental Impacts due to sand mining activity to be on the nearby human habitation as the village habitation i.e., Vedullapalli Village is at a distance of 1.0 Km away from the sand reach.
5. The activity shall comply with the conditions stipulated in DEIAA Order No.13/DEIAA/AP/EG-EC/2016, Dt.06.04.2016.
6. The proponent shall not carry out the activity at night times.
7. No sand mining activity shall be carried out during the monsoon season.
8. The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.,
9. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details.
 - Log Books for pollution control systems.
 - Inspection book.
10. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
11. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.


JOINT CHIEF ENVIRONMENTAL ENGINEER
see

To
M/s.Vedullapalli Sand Reach,
Vedullapalli Village, Seethanagaram Mandal,
East Godavari District



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
 D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

e-mail: vsp.zo.jcee@pcb.ap.gov.in

Ph : 2719380

BY REGD. POST WITH ACK DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No : 6181/APPCB/ZO-VSP/CFE&CFO/RED/2016- 1189

Date : 15.12.2016

Sub:- APPCB – CFE & CFO – M/s.Muggalla Sand Reach, Muggalla Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. 31/DEIAA/AP/EG-EC/2016, Dt.28.11.2016.
2. CFE & CFO applications received at Regional Office, Kakinada on 03.12.2016.
3. RO's inspection report received at ZO, Visakhapatnam on 09.12.2016.

I. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) / Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below and in a total mining area of 3.604 Ha.

Extraction of Sand (Open Excavation) - 36,040 Cum/Annum.

III. As per the application, the above activity is to be carried out in Godavari River bed, Muggalla Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine are mentioned below :

| Latitude | Longitude |
|---------------|----------------|
| 17° 8' 36.85" | 81° 42' 1.43" |
| 17° 8' 27.35" | 81° 42' 5.17" |
| 17° 8' 25.54" | 81° 42' 2.44" |
| 17° 8' 35.05" | 81° 42' 57.56" |

IV. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 07.12.2016 and the proposed sand mining site is in Godavari River bed.

V. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT & CONSENT FOR OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This Order shall be valid for a period up to 30.11.2017.

Encl:- Schedule 'A' & Schedule 'B'

To
M/s. Asst. Director of mines and Geology,
Rajahmendravaram,
East Godavari District.


JOINT CHIEF ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water:**

1. The source of water is Ground water and the water consumption is 2.0 KLD.
2. The maximum Waste Water Generation (KLD) is as mentioned below:

| SNo. | Source | Wastewater Generation (KLD) |
|------|--------------|-----------------------------|
| a) | Domestic | 0.8 |
| | Total | 0.8 |

| Effluent Source | Standards to be complied | Mode of final disposal |
|-----------------|--------------------------|-----------------------------------|
| Domestic | ----- | Septic tank followed by soak pit. |

Air:

The proponent shall comply with the following for controlling air pollution.

| Details of Fugitive Emissions : | Dust control measures | Standards to be complied |
|--------------------------------------|--|--|
| Material Handling and Transportation | Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. | SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ , |

Other Conditions :

3. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
4. The proponent shall carry out the mining as per the approved mining plan.
5. The proponent shall comply with the conditions stipulated in the EC Order No. 31/DEIAA/AP/EG-EC/2016, Dt.28.11.2016.
6. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled regularly.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 M and mining shall be carried out in the area where the thickness of the sand in the mining area shall be more than 3 M.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
14. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
15. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.


JOINT CHIEF ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 2719380

BY REGD. POST WITH ACK DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No : 6211/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2017- 479 Date : 16.06.2017

Sub:- APPCB – CFE & CFO – M/s.Vangalapudi-2 Sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. 1/DEIAA/AP/EG-EC/2017, Dt.31.05.2017.
2. CFE & CFO applications received at Regional Office, Kakinada on 06.06.2017.
3. RO's inspection report received at ZO, Visakhapatnam on 09.06.2017.
4. CFE Committee meeting held on 12.06.2017.

* * *

I. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) / Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below and in a total mining area of 3.198 Ha.

Mining of Sand in 3.198 Ha - 31,980 Cum.

III. As per the application, the above activity is to be carried out over the River bed at Vangalapudi Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine are mentioned below :

| Latitude | Longitude |
|----------------|----------------|
| 17° 11' 36.85" | 81° 39' 44.08" |
| 17° 11' 37.84" | 81° 39' 47.96" |
| 17° 11' 45.63" | 81° 39' 45.08" |
| 17° 11' 44.97" | 81° 39' 40.84" |

IV. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 07.06.2017 and the proposed sand mining site is in Godavari River bed.

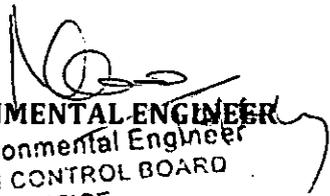
V. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations by the CFE & CFO Committee meetings held on 12.06.2017 at APPCB, Zonal Office, Visakhapatnam, hereby issues **CONSENT FOR ESTABLISHMENT & CONSENT FOR OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (I) only.**

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This Order shall be valid for a period up to **30.06.2018.**

Encl:- Schedule 'A' & Schedule 'B'

To
The Assistant Director of Mines & Geology,
Rajamahendravaram,
East Godavari District.


JOINT CHIEF ENVIRONMENTAL ENGINEER
Joint Chief Environmental Engineer
A.P.POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water:**

1. The source of water is Ground water and the water consumption is as mentioned below:

| SNo. | Source | Quantity |
|------|-----------------------------------|----------------|
| a) | Dust suppression on approach road | 1.0 KLD |
| b) | Domestic | 1.0 KLD |
| | Total | 2.0 KLD |

2. The maximum Waste Water Generation (KLD) is as mentioned below:

| SNo. | Source | Quantity |
|------|--------------|----------------|
| a) | Domestic | 0.5 KLD |
| | Total | 0.5 KLD |

| Effluent Source | Standards to be complied | Mode of final disposal |
|-----------------|--------------------------|-----------------------------------|
| Domestic | ----- | Septic tank followed by soak pit. |

Air:

The proponent shall comply with the following for controlling air pollution.

| Details of Fugitive Emissions : | Dust control measures | Standards to be complied |
|--------------------------------------|--|--|
| Material Handling and Transportation | Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. | SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ , |

Other Conditions:

3. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
4. The proponent shall carry out the mining as per the approved mining plan.
5. The proponent shall comply with the conditions stipulated in the EC Order No. 1/DEIAA/AP/EG-EC/2017, Dt.31.05.2017.

6. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled regularly.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 M and mining shall be carried out in the area where the thickness of the sand in the mining area shall be more than 3 M.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
14. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
15. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.


JOINT CHIEF ENVIRONMENTAL ENGINEER
 Joint Chief Environmental Engineer
 A.P. POLLUTION CONTROL BOARD
 ZONAL OFFICE
 VISAKHAPATNAM





**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6407/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2019-

Date: 05.09.2019

Sub:- APPCB – CFE & CFO – 4.180 Ha Ordinary Sand Mine of Vangalapudi Sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No.SEIAA/AP/EG/MIN/08/2019/ Dt.31.08.2019.
2. CFE & CFO applications received from the ADMG, Rajamahendravaram on 03.09.2019.
3. RO's inspection report received at ZO, Visakhapatnam on 04.09.2019.

* * *

I The Asst. Director of Mines & Geology, Rajamahendravaram, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below and in a total mining area of 4.180 Ha.

Mining of Sand in 41,800 m³/Annum in 4.180 Ha.

II. As per the application, the above activity is to be carried out over the Godavari River bed at Vangalapudi Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine are mentioned below :

| North Latitude | East Longitude |
|----------------|----------------|
| 17° 11' 52.37" | 81° 39' 36.42" |
| 17° 11' 56.42" | 81° 39' 42.78" |
| 17° 11' 48.70" | 81° 39' 45.11" |
| 17° 11' 47.71" | 81° 39' 38.46" |

III. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 04.09.2019 and the proposed sand mining site is surrounded by **North:** Godavari River followed by River Bed; **South:** Godavari River; **West:** Godavari River; **East:** Godavari River followed by Shiva Temple (Open-Air Shrine).

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to 31.08.2020.

**Rajendra
Reddy Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2019.09.05 13:29:25
+05'30'

Encl:- Schedule 'A' & Schedule 'B'

**To
The Assistant Director of Mines & Geology,
Rajamahendravaram,
East Godavari District.**

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water:

1. The source of water is Ground water and the water consumption is as mentioned below:

| S. No. | Source | Quantity |
|--------|------------------|----------------------------|
| a) | Domestic | 2.0 Kilo Liters/Day |
| b) | Dust Suppression | 4.0 Kilo Liters/Day |
| | Total | 6.0 Kilo Liters/Day |

2. The maximum Waste Water Generation (KLD) is as mentioned below:

| S. No. | Source | Quantity |
|--------|--------------|----------------------------|
| a) | Domestic | 1.0 Kilo Liters/Day |
| | Total | 1.0 Kilo Liters/Day |

| Effluent Source | Standards to be complied | Mode of final disposal |
|-----------------|--------------------------|-----------------------------------|
| Domestic | ----- | Septic tank followed by soak pit. |

Air:

3. The proponent shall comply with the following for controlling air pollution.

| Details of Fugitive Emissions: | Dust control measures | Standards to be complied |
|--------------------------------------|---|---|
| Material Handling and Transportation | Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads. | SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ , |

Other Conditions:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.

6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/08/2019/ Dt.31.08.2019.
7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out in the area where the thickness of the sand in the mining area shall be more than 3 M.
12. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
13. The proponent shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Rajendra
Reddy Thuraka
 JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
 Rajendra Reddy Thuraka
 Date: 2019.09.05 13:30:01
 +05'30'

To
The Assistant Director of Mines & Geology,
Rajamahendravaram,
East Godavari District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6467(6)/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2020

Date: 11.03.2020

Sub:- APPCB – CFE & CFO – M/s. Ordinary Sand Reach of Vedullapalli (V), Seethanagaram (M), East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. EC Order No. SEIAA/AP/EG/MIN/01/2020/1647-293 Dt.28.02.2020.
2. CFE & CFO applications received at Regional Office, Kakinada on 07.03.2020.
3. RO's inspection report received at ZO, Visakhapatnam on 10.03.2020.

* * *

I The Assistant Director, Mines & Geology, Govt. of A.P, Kakinada submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the Sand mine of Ordinary Sand Reach of Vedullapalli (V) with installed capacities as mentioned below and in a total mining area of 1.68 Ha.

Mining of Sand in 1.68 Ha. – 16,800 m³/Annum

II. As per the application, the above activity is to be carried out over the Godavari River bed at Vedullapalli (V), Seethanagaram (M), East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

| North Latitude | East Longitude |
|-----------------|------------------|
| 17° 7' 45.66" N | 81° 42' 23.57" E |
| 17° 7' 42.00" N | 81° 42' 24.93" E |
| 17° 7' 32.41" N | 81° 42' 33.84" E |
| 17° 7' 33.53" N | 81° 42' 34.29" E |

III. The above site was inspected by the Assistant Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 09.03.2020 and observed that the proposed sand mining site is surrounded by Godavari River bed located in Vedullapalli (V), Seethanagaram (M), East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **28.02.2021**.

**Rajendra
Reddy Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2020.03.11
11:33:00 +05'30'

Encl:- Schedule 'A' & Schedule 'B'

**To
The Assistant Director of Mines & Geology,
Rajamahendravaram, East Godavari District.**

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

WATER:

1. The source of water is River water and the water consumption is as mentioned below:

| S. No. | Source | Quantity |
|--------|--------------|----------------------------|
| a) | Domestic | 2.0 Kilo Liters/Day |
| | Total | 2.0 Kilo Liters/Day |

2. The maximum Waste Water Generation (KLD) is as mentioned below:

| S. No. | Source | Quantity |
|--------|--------------|----------------------------|
| a) | Domestic | 1.0 Kilo Liters/Day |
| | Total | 1.0 Kilo Liters/Day |

| Effluent Source | Standards to be complied | Mode of final disposal |
|-----------------|--------------------------|-----------------------------------|
| Domestic | ----- | Septic tank followed by soak pit. |

AIR:

3. The proponent shall comply with the following for controlling air pollution.

| Details of Fugitive Emissions: | Dust control measures | Standards to be complied |
|--------------------------------------|--|--|
| Material Handling and Transportation | Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads. | SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , |

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/01/2020/1647-293 Dt.28.02.2020.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out manually in the area where the thickness of the sand in the mining area shall be more than 3 M.
12. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
13. The proponent shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra
Reddy
Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy
Thuraka
Date: 2020.03.11
11:33:20 +05'30'

To
The Assistant Director of Mines & Geology,
Rajamahendravaram, East Godavari District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APP/PCB/ZO-VSP/KKD/CFE&CFO/RED/2021

Date: 14.12.2021

Sub:- APPCB – CFE & CFO – **4.78 Ha Ordinary Sand Mine Katavaram Sand Reach at Katavaram Village, Seethanagaram Mandal, East Godavari District** - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. SEIAA/AP/EG/MIN/1/2021/2812-35, Dt.14.06.2021.
2. EC Amendment Order No. SEIAA/AP/EG/MIN/Sand Amendment/2020/, Dt. 08.11.2021.
3. CFE & CFO applications received at Regional Office, Kakinada on 08.12.2021.
4. RO's inspection report received at ZO, Visakhapatnam on 10.12.2021.

* * *

I The Collector & Chairman, District Level Sand Committee, East Godavari District submitted applications to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the Katavaram Sand Reach with installed capacities as mentioned below and in a total mining area of 4.78 Ha.

**Mining of Sand (through Semi-Mechanized Method) – 47,800 m³/Annum in
4.78 Ha.**

II. As per the application, the above activity is to be carried out in the Godavari River at Katavaram Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

| S. No. | North Latitude | East Longitude |
|--------|-----------------|-----------------|
| 1 | 17° 06' 44.44"N | 81° 43' 24.42"E |
| 2 | 17° 06' 38.74"N | 81° 43' 29.16"E |
| 3 | 17° 06' 41.75"N | 81° 43' 38.53"E |
| 4 | 17° 06' 45.72"N | 81° 43' 32.30"E |

III. The above site was inspected by the Asst, Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 10.12.2021 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Katavaram Village, Seethanagaram Mandal, East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **13.06.2022.**

P
RAVINDRANATH
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH
Date: 2021.12.14 15:38:58
+05'30'

Encl:- Schedule 'A' & Schedule 'B'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**WATER:**

1. The source of water is River water and the water consumption is as mentioned below:

| S. No. | Source | Quantity |
|--------|--------------|----------------------------|
| a) | Domestic | 6.0 Kilo Liters/Day |
| | Total | 6.0 Kilo Liters/Day |

2. The maximum Waste Water Generation (KLD) is as mentioned below:

| S. No. | Source | Quantity |
|--------|--------------|----------------------------|
| a) | Domestic | 3.0 Kilo Liters/Day |
| | Total | 3.0 Kilo Liters/Day |

| Effluent Source | Standards to be complied | Mode of final disposal |
|--------------------|--------------------------|-----------------------------------|
| Domestic – 3.0 KLD | ----- | Septic tank followed by soak pit. |

AIR:

3. The proponent shall comply with the following for controlling air pollution.

| Details of Fugitive Emissions: | Dust control measures | Standards to be complied |
|--------------------------------------|---|---|
| Material Handling and Transportation | Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads. | SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , |

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No.SEIAA/AP/EG/MIN/1/2021/2812-35, Dt.14.06.2021 / 08.11.2021.
7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.

8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
12. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
13. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
14. The boundary pillars shall be erected with geo co-ordinates marked on them.
15. No sand mining shall be done during the rainy season.
16. The ramp (i.e. approach road) shall be removed after sand mining is completed.
17. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
18. Other conditions stipulated in the EC amendment order dt.08.11.2021 shall be followed scrupulously and orders issued from time to time.
19. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
20. The proponent shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
23. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

P
RAVINDRANATH
 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
 RAVINDRANATH
 Date: 2021.12.14 15:39:10
 +05'30'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2021

Date: 14.12.2021

Sub:- APPCB – CFE & CFO – 4.87 Ha. Ordinary Sand Mine, Vangalapudi-I Sand Reach at Vangalapudi Village, Seethanagaram Mandal East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. SEIAA/AP/EG/MIN/1/2021/2818-29, Dt.14.06.2021.
2. EC Amendment Order No. SEIAA/AP/EG/MIN/Sand Amendment/2020/, Dt. 08.11.2021.
3. CFE & CFO applications received at Regional Office, Kakinada on 08.12.2021.
4. RO's inspection report received at ZO, Visakhapatnam on 09.12.2021.

* * *

I The Collector & Chairman, District Level Sand Committee, East Godavari District submitted applications to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the **Vangalapudi-I Sand Reach** with installed capacities as mentioned below and in a total mining area of 4.87 Ha.

Mining of Sand (through Semi-Mechanized Method) – 48,700 m³/Annum in 4.87 Ha.

II. As per the application, the above activity is to be carried out in the Godavari River at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

| S. No. | North Latitude | East Longitude |
|--------|----------------|----------------|
| 1 | 17° 11'55.23"N | 81° 39'44.89"E |
| 2 | 17° 11'52.21"N | 81° 39'39.57"E |
| 3 | 17° 11'45.50"N | 81° 39'44.83"E |
| 4 | 17° 11'48.48"N | 81° 39'50.46"E |

III. The above site was inspected by the Asst, Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 09.12.2021 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **13.06.2022.**

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH

Date: 2021.12.14 15:38:28
+05'30'

Encl:- Schedule 'A' & Schedule 'B'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**WATER:**

1. The source of water is River water and the water consumption is as mentioned below:

| S. No. | Source | Quantity |
|--------|--------------|----------------------------|
| a) | Domestic | 6.0 Kilo Liters/Day |
| | Total | 6.0 Kilo Liters/Day |

2. The maximum Waste Water Generation (KLD) is as mentioned below:

| S. No. | Source | Quantity |
|--------|--------------|----------------------------|
| a) | Domestic | 3.0 Kilo Liters/Day |
| | Total | 3.0 Kilo Liters/Day |

| Effluent Source | Standards to be complied | Mode of final disposal |
|--------------------|--------------------------|-----------------------------------|
| Domestic – 3.0 KLD | ----- | Septic tank followed by soak pit. |

AIR:

3. The proponent shall comply with the following for controlling air pollution.

| Details of Fugitive Emissions: | Dust control measures | Standards to be complied |
|--------------------------------------|--|--|
| Material Handling and Transportation | Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads. | SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , |

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/1/2021/2818-29, Dt.14.06.2021 / 08.11.2021.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M.
12. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
13. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
14. The boundary pillars shall be erected with geo co-ordinates marked on them.
15. No sand mining shall be done during the rainy season.
16. The ramp (i.e. approach road) shall be removed after sand mining is completed.
17. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
18. Other conditions stipulated in the EC amendment order dt.08.11.2021 shall be followed scrupulously and orders issued from time to time.
19. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
20. The proponent shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
23. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH

Date: 2021.12.14 15:38:43
+05'30'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2021

Date: 14.12.2021

Sub:- APPCB – CFE & CFO – **4.69 Ha Ordinary Sand Mine Vangalapudi-II, Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District** - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. SEIAA/AP/EG/MIN/1/2021/2819-28, Dt.14.06.2021.
2. EC Amendment Order No. SEIAA/AP/EG/MIN/Sand Amendment/2020/, Dt. 08.11.2021.
3. CFE & CFO applications received at Regional Office, Kakinada on 08.12.2021.
4. RO's inspection report received at ZO, Visakhapatnam on 10.12.2021.

* * *

I The Collector & Chairman, District Level Sand Committee, East Godavari District submitted applications to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the **Vangalapudi-II, Sand Reach** with installed capacities as mentioned below and in a total mining area of 4.69 Ha.

**Mining of Sand (through Semi-Mechanized Method) – 46,900 m³/Annum in
4.69 Ha.**

II. As per the application, the above activity is to be carried out in the Godavari River at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

| S. No. | North Latitude | East Longitude |
|--------|-----------------|-----------------|
| 1 | 17° 11' 39.75"N | 81° 39' 24.80"E |
| 2 | 17° 11' 36.17"N | 81° 39' 22.69"E |
| 3 | 17° 11' 27.36"N | 81° 39' 32.48"E |
| 4 | 17° 11' 30.18"N | 81° 39' 34.63"E |

III. The above site was inspected by the Asst, Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 10.12.2021 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **13.06.2022.**

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH

Date: 2021.12.14 15:37:52
+05'30'

Encl:- Schedule 'A' & Schedule 'B'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

WATER:

1. The source of water is River water and the water consumption is as mentioned below:

| S. No. | Source | Quantity |
|--------------|----------|----------------------------|
| a) | Domestic | 6.0 Kilo Liters/Day |
| Total | | 6.0 Kilo Liters/Day |

2. The maximum Waste Water Generation (KLD) is as mentioned below:

| S. No. | Source | Quantity |
|--------------|----------|----------------------------|
| a) | Domestic | 3.0 Kilo Liters/Day |
| Total | | 3.0 Kilo Liters/Day |

| Effluent Source | Standards to be complied | Mode of final disposal |
|--------------------|--------------------------|-----------------------------------|
| Domestic – 3.0 KLD | ----- | Septic tank followed by soak pit. |

AIR:

3. The proponent shall comply with the following for controlling air pollution.

| Details of Fugitive Emissions: | Dust control measures | Standards to be complied |
|--------------------------------------|--|--|
| Material Handling and Transportation | Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads. | SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , |

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No.SEIAA/AP/EG/MIN/1/2021/2819-28, Dt.14.06.2021 / 08.11.2021.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M.
12. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
13. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
14. The boundary pillars shall be erected with geo co-ordinates marked on them.
15. No sand mining shall be done during the rainy season.
16. The ramp (i.e. approach road) shall be removed after sand mining is completed.
17. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
18. Other conditions stipulated in the EC amendment order dt.08.11.2021 shall be followed scrupulously and orders issued from time to time.
19. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
20. The proponent shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
23. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH
Date: 2021.12.14 15:38:10
+05'30'

**To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.**

Email

Annexure-IV

APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District – In violation of the guidelines framed by the MoEF & CC - Additional information - Requested– Reg

From : N Asok Kumar <rokkd-ee1@appcb.gov.in>

Sat, May 27, 2023 11:53 AM

Subject : APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District – In violation of the guidelines framed by the MoEF & CC - Additional information - Requested– Reg

3 attachments

To : admgrajahmundry <admgrajahmundry@gmail.com>

Sir,

It is requested that actual quantities of sand mining taken up for the EC, CTE & CTO issued may kindly be furnished, so as to submit a revised report to Hon'ble NGT with levy of Environmental Compensation for excess production against EC / CTE/ CTO quantity.

This may be treated as most urgent

From: "N Asok Kumar" <rokkd-ee1@appcb.gov.in>

To: "hopcblegal" <hopcblegal@gmail.com>

Cc: "madhuridontireddy" <madhuridontireddy@gmail.com>

Sent: Friday, January 13, 2023 8:47:57 PM

Subject: APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District – In violation of the guidelines framed by the MoEF & CC - Report - Submitted – Reg

SEE/Sir,

Please find herewith attached the report of O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District for favour of kind information.

Yours faithfully,

6/17/23, 9:35 AM

Email

55

EE/RO/KKD.

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 **O.A.No 119 of 2022 (SZ)-Report -Chidipi Nakula Suresh.doc**
103 KB

 **OA.No.119 of 2022 (SZ)- Report.pdf**
639 KB



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005



Bh. L. Sundeep Reddy,
Environmental Engineer.

Ph: 0884 -237406
E-mail:rokkd-ee1@appcb.gov.in

Lr. No O.A.No. 119 of 2022 (SZ) /PCB/RO-KKD/2023-451

Date: 15-06-2023.

To
The Assistant Director,
Department of Mines & Geology,
Rajamahendravaram,
East Godavari District.

Sir,

Sub:- APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District – Details of excess sand mining excavated –Requested - Reg.

Ref:- 1. O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh.
2. T.O. E-mail dated 27.05.2023.

I invite your attention to O.A.No.119 of 2022 (SZ) regarding illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District in the year, 2018 & 2019 filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District wherein The Chairman, APPCB is the 6th respondent.

In this connection, vide reference 2nd cited, this office requested you the details of actual quantities of sand mining taken up so as to submit revised report to the Hon'ble NGT with levy of Environmental Compensation for excess mining carried against the consented capacities (EC/CTE/CTO).

You are requested to submit the details of excess sand mining carried than the permitted capacities (EC/CTE/CTO).

Yours faithfully,

BHIMAVARAPU
LAKSHMAN
SANDEEP REDDY
ENVIRONMENTAL ENGINEER

Digitally signed by
BHIMAVARAPU LAKSHMAN
SANDEEP REDDY
Date: 2023.06.15 20:22:59
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Email

Annexure-V

Re: APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District – In violation of the guidelines framed by the MoEF & CC - Additional information - Requested– Reg

From : dmgorajamahendravaram@gmail.com

Thu, Jun 15, 2023 07:19 PM

Subject : Re: APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District – In violation of the guidelines framed by the MoEF & CC - Additional information - Requested– Reg

📎 1 attachment

To : N Asok Kumar <rokkd-ee1@appcb.gov.in>

Sir,

The information as sought by the Pollution Control Board, it is informed that no violation cases noticed in the subject areas and the copy of the Lr No.6205/NGT /2022, dt.27.05.2023 is herewith attached for information.

On Sat, May 27, 2023 at 11:54 AM N Asok Kumar <rokkd-ee1@appcb.gov.in> wrote:
Sir,

It is requested that actual quantities of sand mining taken up for the EC, CTE & CTO issued may kindly be furnished, so as to submit a revised report to Hon'ble NGT with levy of Environmental Compensation for excess production against EC / CTE/ CTO quantity.

This may be treated as most urgent

From: "N Asok Kumar" <rokkd-ee1@appcb.gov.in>

To: "hopcblegal" <hopcblegal@gmail.com>

Cc: "madhuridontireddy" <madhuridontireddy@gmail.com>

Sent: Friday, January 13, 2023 8:47:57 PM

Subject: APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi

Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District – In violation of the guidelines framed by the MoEF & CC - Report - Submitted – Reg

SEE/Sir,

Please find herewith attached the report of O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, D.No.3-32, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Sethanagaram Mandal, East Godavari District for favour of kind information.

Yours faithfully,

EE/RO/KKD.

--

Sir/Madam,

Please find an attachment.

O/o District Mines and Geology Officer,

East Godavari District, Rajamahendravaram



 **NGT_Lr to Collector_OA 119 of 2022.pdf**
2 MB

-1-

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

| | |
|--|--|
| From Sri M.Subrahmanyam, M.Sc., District Mines and Geology Officer, Rajamahendravaram | To The Collector & District Magistrate, East Godavari, Rajamahendravaram. |
|--|--|

Lr.No.6205/NGT/2022, Date: 27-05-2023.

Madam,

Sub: National Green Tribunal – Sand operations were taken up in Muggalla, Katavaram, Vangalapudi Villages of Seethanagaram Mandal, East Godavari District by violation of environmental laws – O.A.No.119/2022 filed by Sri Chidipi Nakula Suresh – Detailed Report submitted – Reg.

Ref: 1. NGT Application No.119 of 2022 filed by Sri Chidipi Nakula Suresh.
2. Lr.dt.24.05.2023 of the NGT Advocate Smt.Madhuri Dontireddy while enclosing Hon'ble NGT orders dt.18.05.2023 in I.A.No.30 of 2023(SZ) in O.A.No.119 of 2022.

I invite kind attention to the subject and references cited and submit that Sri Chidipi Nakula Suresh has filed O.A.No.119 of 2022 in Hon'ble NGT, South Zone, Chennai to take appropriate action to stop illegal sand mining carried out in the areas of Katavaram, Vangalapudi, Muggalla Villages in Seethanagaram Mandal, East Godavari District. The Sand mining is done in violation of guidelines enunciated by Government and JCBs used for mining and extracted sand beyond demarcated geo-coordinates without following the government guidelines which were published in local news papers several times, but the authorities have turned deaf ears towards the allegation and still continuing the sand mining with use of JCBs in the reference 1st cited.

Brief History:

1. In this connection, it is submitted that prior to new Sand Mining Policy 2019, the Government of Andhra Pradesh vide in Memo No.3066/M.II(1)/2016-3, dt.04.03.2016 has issued orders for Free Sand Policy without charging any fee with certain conditions(**Annexure-I**). Again the Government of Andhra Pradesh vide Memo No.3066/M.II(1)/2016-7, dt.22.03.2016 permitting de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-

casting of sand from pattalands shall be submit to fulfilment of conditions stipulated in the GoI Notification S.O.1533, dt.14.09.2006 and subsequent notifications especially Notification No S.O.141(E), dt.15.01.2016 issued by the Ministry of Environment, Forest and Climate Change(MoEFCC), Govt. of India. The decasting of sand from pattalands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.

2. Further, it is submitted that as per records of respondent 4 (the Assistant Director of Mines and Geology, Rajamahendravaram), the following permissions were issued for excavation of sand during the Free Sand Policy in Katavaram, Muggalla and Vangalapudi Villages of Seethanagaram Mandal, East Godavari District.

Prior to New Sand Mining Policy – 2019 (Open Sand Reaches):

| Sl.No. | Name of the Sand Reach | Extent in Ha | Permitted Quantity in cum | EC No. | CFE &CFO No. |
|-------------|----------------------------|--------------|---------------------------|------------------------------------|---|
| Year | 2015-16 | | | | |
| 1 | Katavaram | 5.000 | 50000 | 5/DEIAA/AP/EG/2016, dt.18.03.2016 | 6140-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016 |
| 2 | Vangalapudi | 4.750 | 47500 | 6/DEIAA/AP/EG/2016, dt.18.03.2016 | 6137-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016 |
| 3 | Munikudali | 5.000 | 50000 | 7/DEIAA/AP/EG/2016, dt.18.03.2016 | 6140-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016 |
| | Total Sand Quantity | | 147500 | | |
| Year | 2016-17 | | | | |
| 4 | Vedullapalli | 4.989 | 49896 | 13/DEIAA/AP/EG/2016, dt. | |
| 5 | Muggalla | 3.604 | 36040 | 31/DEIAA/AP/EG/2016, dt.28.11.2016 | 6181/APPCB/ZO-VSP/CFE&CFO/RED/2016-1189, dt.15.12.2016 |
| | Total Sand Quantity | | 85936 | | |
| Year | 2017-18 | | | | |
| 6 | Vangalapudi-2 | 3.198 | 31980 | 01/DEIAA/AP/EG/2017 | 6211/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2017-479, dt.16.06.2017 |
| Year | 2018-19 | | | | |
| | -- Nil -- | | | | |

3. Desiltation:

The Superintendent Engineer, Irrigation Circle, Dowlaiswaram vide Lr.No.DB/AT04/ 125Rev, dated 24.06.2017 has informed that it is necessary to form a leading channel to a length of 960 meters and to considerable

varying width of 100 meters at intake well and 360 meters at water source of the River and varying depth of 1 to 2 meters and sand shoals has to be excavated and the estimated quantity is about nearly 3,05,000 cum. Finally requested the Sub-Collector, Rajamahendravaram to address a letter to the Collector & District Magistrate, Kakinada to accord permission as requested in the reference cited including permission for using machinery formation of leading channel and removal huge sand shoals to keep the scheme in good condition and survive the ayacut depdning on the scheme. The matter has been placed before the District Level Sand Committee, East Godavari on 23.09.2017 and approved.

4. De-casting of Sand:

In seethanagaram Mandal of Erstwhile East Godavari District, permissions were accorded for de-casting of sand in pattalands. The details are as follows:

| Sl. No. | De-casting of Pattaland holders | Permitted Extent in Acres | Sy.No. | Village | Permitted Quantity in cum | Permission issued Date |
|---------------------|---|---------------------------|--|---------------|---------------------------|------------------------|
| Year 2017-18 | | | | | | |
| 1 | Sri Surreddy Krishna & others | 11.77 | 205/1 | Vangalapudi | 1,41,120 | 7-Nov-17 |
| 2 | Smt. SanipiniDurgamma & 6 others | 20.89 | 9,10,11, 12/1A, 12/1C, 12/5A, 12/1C, 13/2B, 13/3A, 13/6C, 13/4, 13/5, 13/6 and 19/1A | Munikudali | 1,88,010 | 9-Jun-17 |
| 4 | Sri ParimiPrakasa Rao & others | 11.79 | 203/2, 3, 4 & 5; 204/1, 2A & 2B | | 28,580 | 28-Feb-18 |
| | Total Quantity | | | | 3,57,710 | |
| Year 2018-19 | | | | | | |
| 5 | Sri Pavan Kalyan & Sri Dasika Ganesh Chand, | 9.69 | 205-2, 206-1 & 206-2 | Seethanagaram | 98,039 | 26-Apr-18 |
| 6 | Smt. Ch.KasiVisalakshi& others | 7.96 | 216-1 & 216-4 | Seethanagaram | 80,535 | 28-May-18 |
| 7 | Sri Polina Govindarajulu& others | 22.08 | 33-3, 34-3, 34-4A, 35-2, 30-2, 35-A, 35-5, 26-2, 30-1, 34-4B, 4C, 36-8, 33-4E, 36-9, 33-1B, 33-2B, 33-2C, 33-2B, 33-4E, 35-1, 36-2, 3, 4, 5, 7 | Mulakallanka | 1,34,037 | 4-Jun-18 |
| 8 | Sri Duddupudi Venkata Surya Rao & 2 others | 5.47 | 164/1, 161/1 & 164/1B | Mulakallanka | 33,206 | 21-Dec-18 |
| 9 | Sri Palacharla Venkata Durgam& 2 others | 7.78 | 36/1 & 42 | Mulakallanka | 1,29,180 | 21-Dec-18 |

| | | | | | | |
|-----------------------|---|-------|--|---------------|------------------|-----------|
| 10 | Sri Garapati Venkata Srinivas & 3 others | 10.35 | 18/1, 18/2, 19/1B, 19/2 & 19/4 | Mulakallanka | 1,67,545 | 21-Dec-18 |
| 11 | Sri Polina Hanumantha Rao & 3 others | 9.99 | 157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1 & 157/6 | Mulakallanka | 1,61,718 | 26-Dec-18 |
| 12 | Sri Pulagam Chalapathi Rao and 5 others | 3.47 | 20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 | Mulakallanka | 56,172 | 26-Dec-18 |
| 13 | Sri BandiNooka Raju & 2 others | 3.61 | 22 | Mulakallanka | 58,438 | 26-Dec-18 |
| 14 | Sri Bandi Satyanarayana & 2 others | 2.68 | 28/5 & 28/9 | Mulakallanka | 43,384 | 26-Dec-18 |
| 15 | Sri Sangiseti Surya Rao & Sri Matta Adinarayana | 1.51 | 38/4C & 4D | Seethanagaram | 18,333 | 26-Dec-18 |
| 16 | Smt Maddipudi Seethayamma | 2.21 | 160, 162/1B & 163/2 | Mulakallanka | 35,775 | 1-Jan-19 |
| 17 | SmtKantipudiSatyavathi& 2 others | 9 | 157/1, 157/2, 157/9, 157/13, 160, 162/1A, 163/1B, 164/1A etc., | Mulakallanka | 1,09,269 | 1-Jan-19 |
| 18 | SmtNekkanti Jhansirani & 2 Others | 1.67 | 29/1A, 31/1A, 31/2 & 32/1, 29/1A | Mulakallanka | 20,275 | 1-Jan-19 |
| 19 | Smt. Mutyala Lakshminarayanamma | 1.74 | 38/4A & 38/4B | Seethanagaram | 21,125 | 1-Jan-19 |
| 20 | Sri Mullapudi Krishna Rao & 2 others | 8.19 | 212 | Seethanagaram | 99,434 | 21-Jan-19 |
| Total Quantity | | | | | 12,66,465 | |

5. Further, it is submit that the applicant enclosed Google Earth Pro images enclosed in present O.A. pertains to 2018 & 2020and whereas Approved Mining Plan pertains to December 2020 as well as Consent for Establishment and Operation issued by the Pollution Control Board December 2021.But, news items published in local news pertains to 2022 and RTI Act information pertains to 2022. Regarding detention of JCB and lorries by Respondent 5 i.e., the Inspector of Police, Korukonda Circle in the year 2022 handed over to the Respondent 3 i.e., the Mandal Revenue Officer, Seethanagaram is also in the year 2022.

The sand mining operations carried out prior to new Sand Mining Policy 2019 and during with necessary clearances from the line departments as well as approval of District Level Sand Committee constituted as per G.O.Ms.No.104, Industries & Commerce (M.II) Department, dt.26.07.2017(**Annexure-II**),the District Collector is the Chairman for the District Level Sand Committee for implementation of free sand policy. Further, G.O.Ms.No.71, Industries, Infrastructure, Investment & Commerce (M.II) Department, dt.04.09.2019 (**Annexure-III**), the the District Collector

is the Chairman for the District Level Sand Committee for implementation new Sand Mining Policy 2019.

(iv) The Chairman, District Level Sand Committee shall order for joint inspection of identified sand bearing areas and obtain reports from the following:

(a) The Revenue Department shall demarcate the specified sand bearing area, where Sand is feasible for extraction, as per the geo-coordinates recorded along with two permanent reference points and furnish the sketch.

(b) The Ground Water Dept. shall issue the feasibility report under Water, Land and Tree Rules, 2004 or any subsequent rules/ amendments to be issued by the Govt. from time to time, record the geo-coordinates of the specified sand bearing area as marked on ground by the Revenue Dept., with two permanent reference points along with specific recommendations on the thickness and mode of sand extraction.

(c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas with Geo-coordinates along with details of the ramps.

(d) The Assistant Director of Mines & Geology concerned shall arrive at the quantity of sand feasible to be extracted basing on the Ground Water Department's feasibility report.

(e) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited shall accompany the team during the joint inspection to plan the subsequent operations.

(v) The Collector & Chairman, District Level Sand Committee shall finalize the specified sand bearing areas based on Joint Inspection report and order the Deputy Director of Mines & Geology to obtain Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities in the name of District Collector.

(vi) After obtaining Statutory Clearances, District Collector shall entrust the work to M/s.APMDC Ltd. and M/s APMDC Ltd. shall start extraction from the specified sand bearing area.

Permissions issued for excavation of sand under New Sand Mining Policy-2019

| Sl. No. | Name of the Sand Reach | Extent in Ha | Permitted Quantity in cum | EC No. | CFE & CFO No. | Operated by |
|----------------------------|------------------------|--------------|---------------------------|--|--|----------------|
| Year 2019-20 | | | | | | |
| 1 | Vangalapudi | 4.18 | 41,800 | SEIAA/AP/EG/MIN/08/2019/, dt.31.08.2019 | 6407/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2019, dt.05.09.2019 | M/s APMDC Ltd. |
| 2 | Vedullapalli | 1.68 | 16,800 | SEIAA/AP/EG/MIN/01/2020/1647-293, dt.28.02.2020 | 6467(6)/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2020, dt.11.03.2020 | |
| Total Sand Quantity | | | 58,600 | | | |

-7-

permissions were obtained from State Environmental Impact Assessment Authority, Andhra Pradesh for the above said 3 reaches in the year 2021-22.

Regarding beyond demarcated geo-coordinated area operations not yet noticed.

Regarding detention of 03 JCBs and 03 Lorries by 5th Respondent at Katavaram Sand Ramp and the material was identified in Lorries were loaded Bondu sand(which is useful for filling and levelling purpose) but not Ordinary sand(for construction purpose) handed over to the 3rd Respondent for verification of permission was given or not.

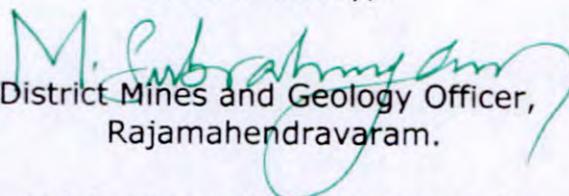
As per the records and instructions of the then District Collector, East Godavari, Kakinada, permission given for excavation and transportation of Bondu Matti/Bondu Isuka from Sy.No.1-3 of Jalimudi Village, Seethanagaram Mandal for Navaratnalu - Pedalandariki Illu house sites levelling purpose allowed by the Tashildar, Seethanagaram vide Proceedings No.Ref.A.363/2022, dt.10.06.2022 infavour of Buddiga Gangaraju, S/o Veerapandu. After verification of given permissions, the above lorries and JCBs were released by the Tahsildar, Seethanagaram Mandal, East Godavari District on 27.06.2022 (**Annexure-VI**).

Hence, sand quarrying operations are conducting by obtaining prior statutory clearance only.

In view of the above, I request the District Collector, East Godavari to submit the detailed report to the Hon'ble NGT(SZ), Chennai in O.A.No.119 of 2022.

Yours faithfully,

Encl: As Above


District Mines and Geology Officer,
Rajamahendravaram.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kakinada for favour of information.



Vanagalpudi Area



Muggalla area



Katavaram



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
 Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005



Bh. L. Sundeep Reddy,
 Environmental Engineer.

Ph: 0884 -237406
 E-mail:rokkd-ee1@appcb.gov.in

Lr. No O.A.No. 119 of 2022 (SZ) /PCB/RO-KKD/2023-458

Date: 17-06-2023.

To
 The District Mines & Geology Officer,
 Department of Mines & Geology,
 Rajamahendravaram,
 East Godavari District.

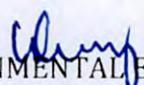
Sir,

Sub:- APPCB-RO-KKD – O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh, Chenakondepudi Village, Sethanagaram Mandal, East Godavari District against illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Seethanagaram Mandal, East Godavari District –Requested to ensure no mining without requisite clearances - Reg.

Ref:- 1. O.A. No.119 of 2022 (SZ) in Hon'ble NGT filed by Sri Chidipi Nakula Suresh.
 2. T.O. E-mail dated 27.05.2023.
 3. T.O. Lr., dated 15.06.2023.
 4. Your email dated 15.06.2023.

I invite your attention to O.A.No.119 of 2022 (SZ) regarding illegal sand mining / extraction carried in the Katavaram, Vangalapudi, Muggulla Villages of Seethanagaram Mandal, East Godavari District.

In continuation to this office letter dated 15.06.2023, you are requested to ensure no sand mining shall be carried without requisite clearances such as EC/CTE/CTO, wherever required.


 ENVIRONMENTAL ENGINEER